

DISTRICT LEGAL SERVICES AUTHORITY

District Court Complex, Chickballapur

**OFFICE OF THE MEMBER SECRETARY**

ದಿನಾಂಕ: 17.08.2022

ಬೆಂಗಳೂರು ವಿಶ್ವವಿದ್ಯಾನಿಲಯ/2022

To,

Hon'ble Member Secretary,
Karnataka State Legal Service Authority,
Nyaya Degula, 1st Floor,
H.Siddaiah Road,
BANGALORE.

Respected Sir/ Madam

Sub:- Disbursement of remaining compensation amount....Reg.

- Ref:** 1. Order of Hon'ble Green Tribunal New Delhi in Original application No.59/2021 dated 22.04.2022.
2. Our office letter No.166/2021 dated: 16.07.2021.
3. D.C. Order dated:30.04.2022

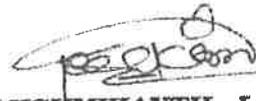
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With reference to the above subject, I have the honour to submit that I have already furnished report of legal heirs of deceased and Dependents as per my report dated 16.07.2021. Further, I bring to your notice that the Deputy Commissioner Chikkaballapura as per her letter No ಎಮ್ ಐ.ಎನ್/ಸಿ.ಆರ್/2022-23/376-380 dated 30.04.2022 at reference No.3 has already disbursed the part of the compensation amount as shown therein. Therefore remaining proportionate amount of compensation is already distributed among the Dependents as shown below format.

Sl. No.	Name and Dependants of deceased	Total Amount	Proportionate of amount	Amount already paid	Remaining amount Distributed
1	Deceased Gubbala Uma Mahesh 1. Keerthi Neelima (Wife-dependant) 2. Chethana Sai Surya (Minor Son-dependant) 3. Lakshitha (Minor daughter-dependant) 4. Govindamma (mother not dependant)	15,12,450	1) 60% to wife at Rs.9,07,470 2) 20% to son at Rs.3,02,490 3) 20% to daughter at Rs.3,02,490 Not Dependant	Rs.10,00,000 to wife Keerthi Neelima	Rs.5,12,450
2	Deceased Rama Reddy 1. Lakshmi (Wife-dependant) 2. Abijith (Minor Son-dependant) 3. Anjinamma (Mother-dependant)	16,14,600	1) 60% to wife at Rs.9,68,760 2) 20% to son at Rs.3,22,920 3) 20% to mother at Rs.3,22,920	Rs.11,00,000 to wife Keerthi Neelima	Rs.5,14,600
3	Deceased Mahesh Singh Bora (from Nepal)	15,59,850			

	1. Shair Singh (Father-dependant)		1)50% to father at Rs.7,79,925	Rs.5,00,000 to Shair Singh and Chandra Devi Equally.	Rs.10,59,850
	2. Chandra Devi (Mother-dependant)		2) 50% to mother at Rs.7,79,925		
4	Deceased Medar Gangadhar Babu	35,69,400			
	1. Lalitha (Wife-dependant)		1)60% to wife at Rs.21,41,640	Rs.15,00,000 to wife Lalitha	
	2. Hitha (Minor Daughter- dependant)		2) 10% to daughter at Rs.3,56,940		Rs.15,69,400
	3. Dhanwin (Minor Son- dependant)		3) 10% to son at Rs.3,56,940		
	4.Lakshmi Devi (Mother-dependant)		4) 20% to mother at Rs.7,13,880	Rs.5,00,000 to mother Lakshmidevi	
5	Deceased Chikkodi Murali	22,17,000			
	1. Pocchaiaha (Father-dependant)		1)50% to father at Rs.11,08,500	Rs.10,00,000 to Pocchaiah & Ramalakshmi jointly.	Rs.12,17,000
	2.Ramalakshmi (Mother-dependant)		2) 50% to mother at Rs.11,08,500		0
6	Deceased Abilash P.N. @ Abinayaka	20,74,200			
	1. Veena. V (Wife-dependant)		1)60% to wife at Rs.12,44,520	Rs.7,00,000 to wife Veena. V	
	2. Nishal				Rs.10,74,200

(Minor dependant)	Son-	2) 40% to son at Rs.8,29,680	
3. Narayanaswamy (Father-Not-dependant)			Rs.3,00,000 to mother Parvathamma (This amount paid although she is not dependant, hence after deduction of Rs.3,00,000 son Nishal entitled for Rs.5,29,680)
4. Parvathamma (Mother-Not-dependant)			



(LAKSHMIKANTH, J. MISKIN)

Senior Civil Judge and
Member Secretary

District Legal Services Authority
Chickkabalapura

MEMBER SECRETARY

District Legal Services Authority
Chickkabalapur.

Total : 12,54,750/-

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ಜಿಲ್ಲಾ ಕಾನೂನು ಸೇವೆಗಳ ಪ್ರಾಧಿಕಾರ

ಜಿಲ್ಲಾ ನ್ಯಾಯಾಲಯ ಆವರಣ, ಚಿಕ್ಕಬಳ್ಳಾಪುರ

DISTRICT LEGAL SERVICES AUTHORITY

District Court Complex, Chickballapur

ಸದಸ್ಯ ಕಾರ್ಯದರ್ಶಿಯವರ ಕಛೇರಿ,

OFFICE OF THE MEMBER SECRETARY

ದಿನಾಂಕ: 16.07.2021

ಜಿ.ಕಾನು.ಸಂಖ್ಯೆ: 166/2021

To,

Hon'ble Member Secretary,
Karnataka State Legal Service Authority,
Nyaya Degula, 1st Floor,
H.Siddaiah Road,
BANGALORE.

Respected Sir/ Madam

Sub: Submission of report of the genuine legal heirs of the
Six deceased who are died in quarry blast at Heerenagavalli,
Chikkaballapura 2021...Reg.

Ref: K.S.L.S.A. Letter No.366/Petition/CKB/2021 dated 30.06.2021.

* * * *

With reference to the above subject, I have the honour to submit the report of the genuine legal heirs of five (5) deceased who died in quarry blast at Heerenagavalli, Chikkaballapura. The detailed report is annexed herewith.

Thanking you sir,

Yours faithfully

(LAKSHMIKANTH J MISKIN)

Member Secretary

District Legal Services Authority

Chikkaballapura

MEMBER SECRETARY

District Legal Services Authority

ಜಿಲ್ಲಾ ಕಾನೂನು ಸೇವೆಗಳ ಪ್ರಾಧಿಕಾರ

ಜಿಲ್ಲಾ ನ್ಯಾಯಾಲಯ ಆವರಣ, ಚಿಕ್ಕಬಳ್ಳಾಪುರ

DISTRICT LEGAL SERVICES AUTHORITY

District Court Complex, Chickballapur

Details as to Legal Heirs of Deceased in Heerenagavalli Quarry Blast, Chikkaballapura

1) Deceased Gubbala Uma Mahesh S/o Suryanarayana.

I have called for a report from the Deputy Commissioner at Chikkaballapura for ascertaining the genuine legal heirs of deceased Gubbala Uma Mahesh. The Deputy Commissioner at Chikkaballapura inturn has sought for a report from the District Collector and District Magistrate, East Godavari District, Andhra Pradesh who has submitted a report on the basis of family members certificate issued by Tahasildhar, K. Gangavaram Mandalam, stating that deceased Gubbala Uma Mahesh had a wife by name Gubbala Keerthi Neelima aged about 30 years, a son by name Gubbala Chethana Sai Surya aged about 4 years, a daughter by name Gubbala Lakshitha aged about 01 year and mother by name Gubbala Govindamma aged about 52 years. The report of District Collector, East Godavari District and Family Member Certificate issued by Tahasildhar, K. Gangavaram East Godavari District are submitted herewith.

Apart from it, I have enquired about their details over a mobile phone No.7989076642 on 14.07.2021 with the wife of deceased by name Gubbala Keerthi Neelima. I have ascertained that the legal heirs referred to above are class 1 heirs of deceased Gubbala Uma Mahesh. I have further ascertained that the widow of deceased Gubbala Neelima and her children referred above started residing at her parental house at Kakinada Town in East Godavari District in Andhra Pradesh. I have ascertained that the above referred legal heirs do not have any properties in their names.

Further, I have ascertained about mother of deceased by name Gubbala Govindamma over her mobile number 9676124352, who is residing at village Yerrapothavaram, K. Gangavaram Mandalam in East Godavari District. Mother of deceased Gubbala Govindamma has a house and 20 cents of land at village

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Yerrapothavaram, K. Gangavaram Mandalam in East Godavari District as per her own version.

The wife of deceased Gubbala Neelima, Minor son of deceased Gubbala Sai Surya, Minor daughter of deceased Gubbala Lakshitha are the legal heirs and dependants of deceased Gubbala Uma Mahesh. Since, mother of deceased Gubbala Govindamma owned a house and landed property to the extent of 20 cents in her name at village Yerrapothavaram, K. Gangavaram Mandalam in East Godavari District, she cannot be described as a dependant of deceased. But she is a class 1 heir of deceased Gubbala Uma Mahesh as per the provisions of Hindu Succession Act 1956.

Sl. No.	Name and Address of deceased	Name and Address of Legal heirs with Mobile No.	Relation ship with deceased	Supporting Document
01	Shree. Uma Mahesh Gubbala S/o Suryanarayana, No.2-43, Yarra Potavaram, Sivala parru, East Godavari, Andhra Pradesh - 533262 Ph No.7989076642	Gubbala Keerthi Neelima	Wife - Dependant	1. Report of Additional Deputy Commission er, Chickballap ur, dated:08.07 .2021. 2. Report of Sri. D. Muralidhar Reddy I.A.S, East Godavari District Collector and District Magistrate E-Mail Report 3. Family member certificate dated 26.05.2021 issued by Tahasildhar K.
		Gubbala Chetana Sai Surya	Son - Dependant	
		Gubbala Lakshitha	Daughter - Dependant	
		Gubbala Govindamma	Mother - Not Dependant	

Gangavara
m, A.P.

Bank Account No.5516108000237 of Gubbala Keerthi Neelima
IFSC Code: CNRB002765 of Canara Bank, Kakinada Branch
Bank Account No.640123654104 of Gubbala Govindamma

2) **Deceased Rama Reddy S/o Shivappa**

I have called for a report from the Deputy Commissioner at Chikkaballapura for ascertaining the genuine legal heirs. The Deputy Commissioner at Chikkaballapura by her report dated 05.07.2021 submitted the details of deceased Rama Reddy.

The Deputy Commissioner Chikkaballapura has shown Lakshmi as wife of deceased Rama Reddy, aged about 25 years, minor son of deceased R. Abitej S/o Ramareddy aged about 06 years, father of deceased Manjunath Reddy, who has left the family around 20-22 years ago and his whereabouts are not known. The mother of deceased is Anjinamma.

The Deputy Commissioner at Chikkaballapura has based a report dated 03.07.2021 of Tahasildahr Chikkaballapura to submit report of legal heirs to District Legal Services Authority, Chikkaballapura.

Apart from it, I have enquired with wife of deceased Smt. Lakshmi about the details of LR's of deceased Rama Reddy over her mobile phone No.9972729276 on 14.07.2021. Wife of deceased Smt. Lakshmi during my enquiry informed me that after death of her husband deceased Rama Reddy, at present she is working as a beautician at beauty parlour at Chikkaballapura Town for her livelihood. Further her son Abitej has completed LKG and he is a school going boy. The wife of deceased, Lakshmi during my enquiry informed that she has got married with deceased Rama Reddy when both were studying in 2nd PUC. After marriage deceased Rama Reddy started residing at her parental place at Heerenagavalli Village itself in Chikkaballapura Taluk by deserting his mother Anjinamma. The wife of deceased Smt. Lakshmi even now is residing at her parental house at Heerengavalli Village, Chikkaballapura Taluk.

I have tried to contact mother of deceased by name Smt, Anjinamma. But she could not be communicated by me. I have spoken with the elder brother of deceased Rama Reddy by name Santhosh through his phone number 9980261568, who

informed me that parents of deceased Rama Reddy do not own landed properties. Further Santhosh brother of deceased, informed me that his mother Anjinamma has owned a house at village Ganjigunta in Siddlaghatta Taluk in Chikkaballapura District. At present mother of deceased Anjinamma staying with him at Bengaluru. Further he has informed me that his mother Anjinamma is working at a private company LGB, located at Industrial Estate at Bommasandra at Bengaluru and she is getting salary of Rs.7,000/- p.m.

Although the Deputy Commissioner at Chikkaballapura in her report dated 05.07.2021, as shown father of deceased Rama Reddy, as legal heir, but he cannot be a dependant nor a legal heir, as he has left the Ganjigunte Village, Siddlaghatta Taluk about 22 years back itself and his whereabouts are not known. In my considered view, wife of deceased who is Lakshmi and minor son of deceased R.Abitej, and mother of deceased Anjinamma are legal heirs and dependants.

Sl. No.	Name and Address of deceased	Name and Address of Legal heirs with Mobile No.	Relation ship with deceased	Supporting Document
02	Shree. G.M. Ramareddy G.M. S/o Shivappa, Heerenagavalli, Chikkaballapura Taluk Ph- 9972729276	Smt. Lakshmi A.V. W/o G M Ramareddy @ Ramu, Heerenagavalli, Chikkaballapura Taluk Ph- 9972729276	Wife- Dependant	1. Report of Tahasildahr Chikkaballa pura dated 03.07.2021.
		R. Abhitej S/o Ramareddy, G.M. Minor Guardian, Mother Lakshmi A.V. Anjinamma (She is not living with deceased son and resident at Bengaluru but address not available)	Son- Dependant Mother - Dependant	2. Report of revenue inspector Of Mandikal Hobli.

Bank Account No.1929108004801 of Lakshmi A.V.

**IFCS Code: CNRB0001929 of Canara Bank, Renumakahalli
Branch, Gudibande Taluk, Chikkaballapura District.**

3) **Deceased Mahesh Singh Bora S/o Shersingh Bora a Citizen of Nepal.**

I have sought for report from Deputy Commissioner at Chikkaballapura to ascertain the details of legal heirs of deceased. The Additional Deputy Commissioner at Chikkaballapura has submitted a report dated 06.07.2021 to me stating that since deceased was a resident of Nepal, it is technically difficult for him to ascertain the legal heirs. Since deceased Mahesh Singh Bora was a citizen of Nepal Country, it is not become possible for me to trace the details of legal heirs of deceased Mahesh Singh Bora. I will trace out them after some time.

4) **Deceased Gangadhar Babu S/o Venkataswamy**

I have called for a report from the Deputy Commissioner at Chikkaballapura for ascertaining the genuine legal heirs of deceased Gangadhar Babu. The Deputy Commissioner at Chikkaballapura inturn has sought for a report from the District Collector and District Magistrate, Ananthapura District, Andhra Pradesh who has submitted a report on the basis of family members certificate dated 08.07.2021 issued by Tahasildhar, Gorantla, Ananthapura District, Andhra Pradesh, stating that deceased Gangadhar Babu had a wife by name Medara Lalitha aged about 32 years, daughter by name Medara Hitha aged about 11 years, son by name Medar Dhanwin aged about 2 years and Mother Medara Lakshmi Devi aged about 60 yearss. The report of District Collector at Ananthapura District in Andhra Pradesh and Family Member Certificate dated 08.07.2021 issued by Tahasildhar, Gorantla, Ananthapura District, Andhra Pradesh are submitted herewith.

Apart from it, I have enquired about their details over a mobile phone No.9989738917 on 14.07.2021 with the wife of deceased by name Medara Lalitha. I have ascertained that earlier wife of deceased lalitha was working as a teacher at private school at village at Gorantla Mandalam in Anathapura District. But due to COVID-19 pandemic, she has left the job of teacher and residing in a rented house along with mother of deceased by name Medara Lakshmi Devi and her minor children. I have ascertained that the legal heirs referred to above do not own any properties in their names and residing at a rented house at Gorantla Village at Anathapura District, Andhra Pradesh without any source of income. Therefore I am of the considered opinion that wife of deceased Medar Lalitha, Minor daughter of deceased Medar Hitha, Minor son of deceased Medar Dhanwin and Widowed mother

of deceased Smt. Medara Lakshmidevi are the class I heirs and dependants of deceased Gangadhar Babu.

Sl. No.	Name and Address of deceased	Name and Address of Legal heirs with Mobile No.	Relation ship with deceased	Supporting Document
04	Shree M. Gangadhar Babu S/o Venkataswamy Medara, No-4-592, Main Road, New market street, Gorantla, Anathapuram District. Andhra Pradesh - 515231 Ph No.8985085095	Medara Lalitha	Wife - Dependant	1. Nagalakshmi I.S I.A.S, Collector and District Magistrate, Ananthapuram District. 2. Family member certificate dated 08.07.2021 issued by Tahasildhar Gorantla, A.P. 3. Bank Passbook attested by Tahasildar, Gorantla. 4. Aadhar Card attested by Tahasildar, Gorantla.
		Medara Hitha	Daughter-Dependant	
		Medara Dhanwin	Son - Dependant	
		Medara Lakshmi Devi	Mother - Dependant	

Bank Account No.91042286302 of Medara Lalitha
IFSC Code: APGB0001043 of Andhra Pragathi Grameena Bank,
Bank Account No.91042286357 of Medara Lakshmidevi
IFSC Code: APGB0001043 of Andhra Pragathi Grameena Bank,

5) Deceased Abhilash P.N. @ Abhinayak S/o Narayanaswamy

I have called for a report from the Deputy Commissioner at Chikkaballapura for ascertaining the genuine legal heirs. The Deputy Commissioner at Chikkaballapura by her report dated 05.07.2021 submitted the details of deceased Abhilash P.N. @ Abhinayak.

The Deputy Commissioner at Chikkaballapura has shown Veena as wife of deceased Abhilash P.N. @ Abhinayak, aged about 21 years, Nishal S/o deceased Abhilash P.N. @ Abhinayak aged about 07 months, father Narayanaswamy aged about 50 years and mother Parvathamma aged about 42 years. The Deputy Commissioner at Chikkaballapura has based a report dated 03.07.2021 submitted by Tahasildhar at Chikkaballapura Taluk, who made a detailed enquiry after receiving reports from Revenue Inspector Mandikal Hobli and Village Accountant Heerenagavalli.

Apart from it, I have enquired with wife of deceased Smt. Veena about the details of LR's of deceased Abhilash P.N. @ Abhinayak over her mobile phone No.7349330106 on 14.07.2021. Wife of deceased Smt. Veena during my enquiry informed me that after death of her husband deceased Abhilash P.N. @ Abhinayak, she is residing at her parental house at Battavalli Village, Chinthamani Taluk along with her minor son. The deceased Abhilash did not have any properties in his name. Further she stated that she does not have properties in her name nor any source of income.

Further, I have made enquiry with the father of deceased by name Narayanswamy over his mobile No.9008772226 who informed me that he was earlier staying at Vishakapatanam City, Andhra Pradesh doing partnership business there and now staying at Chelur Village and Hobli, Bagepalli Taluk, Chikkaballapura District. Further he has informed me that he is presently working as a Lorry Driver at Chelur Village. Further he has informed me that his wife who is mother of deceased Parvathamma is residing with him at Chelur Village and Hobli, Bagepalli Taluk and Chikkaballapura District. Since mother of deceased Parvathamma is separately residing and her husband Narayanaswamy is a driver by profession, therefore mother of the deceased Parvathamma cannot be termed as dependant. But she is a class 1 heir of deceased Abhilash. Hence, I am of the considered opinion that Wife of deceased Smt. Veena and minor son of deceased Nishal are the class I heirs and dependants of deceased Gangadhar Babu.

Sl. No.	Name and Address of deceased	Name and Address of Legal heirs with Mobile No.	Relation ship with deceased	Supporting Document
		Veena V W/o	Wife -	1. Bagepalli

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05	Shree Abhilash P.N. @ Abhinayak S/o Narayanaswamy P.S., Block No.2, Padmanabha, Badavave Chelur, Bagepalli Taluk, Chickballapura District Pin No.563124	Abhilash P. No. Ph.No.7349330106	Dependant	Tahasildhar Report dated 03.07.2021
		Nishal	Son - Dependant	2. Report of Revenue Inspector, Chelur Village, Bagepalli Taluk.
		Narayanaswamy	Father - Not Dependant	3. Family Tree Certificate issued by V.A., Chelur Circle. 4. Aadhar Card. 5. Bank Passbook.
		Parvathamma	Mother - Not Dependant	

Bank Account No.1480108010643 of Veena

IFSC Code: CNRB0001480 of Canara Bank

6) Deceased Chikkodu Pochayya S/o Mallaiah

I have called for a report from the Deputy Commissioner at Chikkaballapura to ascertain genuine legal heirs of deceased Chikkodu Pochayya. The Deputy Commissioner at Chikkaballapura in turn called for a report from District Collector and District Magistrate at Siddipet. The District Collector and District Magistrate has submitted his report dated 10-07-2021 to the Additional District Magistrate at Chikkaballapura showing Chikkodu Pochayya aged 49 years and Chikkodue Ramalakshmi aged 43 years as the legal heirs of deceased Chikkodu Murali @ Murali Krishna.

I have made enquiry with regard to legal heirs of deceased Chikkodu Murali with father of deceased by name Chikkodu Pochayya over his mobile Phone No.9676594194. The father of deceased by name Chikkodu Pochayya informed me that he owned 1 acres 26 guntas of land at village at village Tukkapura, Togata Mandalam in Siddipet District of Andhra Pradesh in Telangana State. He is an agriculturist. Further deceased Chikkodu Murali had two sisters by name Tara

aged 22 years and Rajitha aged 20 years who are residing with their father Chikkodu Pochayya. The mother of the deceased by name Chikkodu Rama Lakshmi does colie work of rolling beedi at their native place Tukkapur. Father of the deceased cannot be a legal heirs of deceased. Since the father of the deceased Chikkodu Pochayya owned 1 acres 26 guntas of land hence he cannot be described as a dependent. Further father of the deceased cannot be termed as legal heir as mother of the deceased is alive.

In my considered view, it is mother of deceased Chikkodu Rama Lakshmi alone is the legal heir and dependent of deceased Chikkodue Murali.

Sl. No.	Name and Address of deceased	Name and Address of Legal heirs with Mobile No.	Relation ship with deceased	Supporting Document
06	Shree Chikkodu Murali @ Murali Krishna S/o Chikkodu Pochaiyah, H.No., 1 - 86/1, Thoguta Mandal, Thukkapur Medak District, Telangana-502372, Ph.No.9676594194 /7338111361	Chikkodu Pochaiyah	Father - Not Dependant	1. Report of P. Venkatarredy, - I.A.S, Collector and District Magistrate, Siddipet (Medak) District
		Chikkodu Ramalakshmi	Mother - Dependant	2. Bank Pass Book of father of deceased.

Bank Account No.1078051753 of Chikkodu Ramalakshmi

IFSC Code: APGV008121 of Andhra Pradesh Grameena Vikas Bank, Toguta.

Thanking You,

Your's faithfully

(LAKSHMIKANTH J. MISKIN)

Member Secretary
District Legal Services Authority
Chickaballapura

MEMBER SECRETARY
District Legal Services Authority
Chickaballapura

16/07/2021

aged 22 years and Rajitha aged 20 years who are residing with their father Chikkodu Pochayya. The mother of the deceased by name Chikkodu Rama Lakshmi does colie work of rolling beedi at their native place Tukkapur. Father of the deceased cannot be a legal heirs of deceased. Since the father of the deceased Chikkodu Pochayya owned 1 acres 26 guntas of land hence he cannot be described as a dependent. Further father of the deceased cannot be termed as legal heir as mother of the deceased is alive.

In my considered view, it is mother of deceased Chikkodu Rama Lakshmi alone is the legal heir and dependent of deceased Chikkodue Murali.

Sl. No.	Name and Address of deceased	Name and Address of Legal heirs with Mobile No.	Relation ship with deceased	Supporting Document
06	Shree Chikkodu Murali @ Murali Krishna S/o Chikkodu Pochaiyah, H.No., 1 - 86/1, Thoguta Mandal, Thukkapur Medak District, Telangana-502372, Ph.No.9676594194 /7338111361	Chikkodu Pochatah	Father - Not Dependant	1. Report of P. Venkatared dy, - I.A.S, Collector and District Magistrate, Siddipet (Medak) District
		Chikkodu Ramalaxmi	Mother - Dependant	2. Bank Pass Book of father of deceased.

Bank Account No.1078051753 of Chikkudu Ramalakshmi

IFSC Code: APGV008121 of Andhra Pradesh Grameena

Vikas Bank, Toguta.

Thanking You,

Your's faithfully

(LAKSHMIKANTH J MISKIN)

Member Secretary
District Legal Services Authority
Chickkaballapura

MEMBER SECRETARY
District Legal Services Authority
Chickballapur

16/07/2021

366/2021/CR/NGT/2021

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GOVERNMENT OF KARNATAKA
OFFICE OF THE DEPUTY COMMISSIONER, ZILLADALITHA BHAVANA,
SHIDLAGHATTA ROAD, CHIKKABALLAPUR DISTRICT - 562101

NO- MIN/CR/NGT OA-59/2021/ 2021-2022 /436

DATE: - 19/06/2021

"URGENT NOTICE"

To

- 1) M/s Sree Shirdi Sai Aggregates
447/90, P.G.Road, Peresandra
Chikkaballapura District - 562104
- 2) M/s Sree Bhramaravasini M Sanders LLP
No.1397, Main Road, B-Block,
Gudibande, Gudibande Taluk,
Chikkaballapura District -561209

ಕರ್ನಾಟಕ ರಾಜ್ಯ ಪರಿಸರ ಸಂರಕ್ಷಣೆ ಇಲಾಖೆ
ಬೆಂಗಳೂರು

22 JUN 2021

ಕ್ರಮ ಸಂಖ್ಯೆ : 3211-

ಸಹಿ :

22/6

Subject : Notice for Payment of compensation to be paid to Six killed in quarry blast at Heerenagavalli, Chikkaballapura reg.

- Reference :
1. Hon'ble National Green Tribunal, Principal Bench, New Delhi in OA59/2021 Order dated 11-06-2021 passed by (with report dated 17-05-2021)
 2. The chief secretary of Karnataka E-Mail letter dated 17-06-2021 to comply necessary action as per Rules.
 3. The Regional Director CPCB (RD), Bengaluru E-Mail Letter dated 16-06-2021

Peresandra
763/2021
22/06/2021

With reference to the above subject, Hon'ble National Green Tribunal, Principal Bench, New Delhi, by its order dated 11-06-2021 while accepting the report dated 17-05-2021 submitted by joint committee constituted as per the order dated 25-02-2021 has held that

M/s Shirdi Sai aggregates and M/s Sri Bhramaravasini M sanders LLP as violators.

The Hon'ble National Green Tribunal has further held that the violators who are thus primarily responsible to pay the compensation assessed. Further Hon'ble National Green Tribunal in its order dated 11-06-2021 has upheld the compensation assessed by the joint committee and has accordingly ordered the violators to pay the compensation to the following persons as indicated in the tabular form

Table

SL No	Name	Amount of Compensation awarded
01	Shree Uma Mahesh	Rs. 15,12,450/-
02	Shree Ramu	Rs. 16,14,600/-
03	Shree Mahesh Singh Bora	Rs. 15,59,850/-
04	Shree Gangadhar Babu	Rs. 35,69,400/-
05	Shree Abhilash @ Abhinayak	Rs. 20,74,200/-
06	Shree Chikkodi Murali @ Murali Krishna	Rs. 22,17,000/-
TOTAL		Rs. 1,25,47,500/-

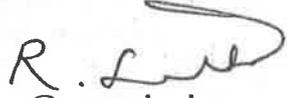
Hon'ble National Green Tribunal has further pleased to order the compensation assessed to be paid by the violators to the genuine legal heirs of the deceased within one month, as directed in this said order. Details of A/c of the legal heir of deceased will be furnished with the consultation of Karnataka legal services Authority, Bengaluru

In this connection you are required to remit the compensation amount on or before 10-07-2021 as assessed and ordered by Hon'ble

National Green Tribunal as per its order Dated 11-06-2021. Comply the same immediately, preferably before the time indicated as above.

However, the payment of compensation is subject to your remedy of moving Hon'ble National Green Tribunal to the findings in the report about your liability as said in the order dated 11-06-2021.

Please note if you fail to comply with the mandate of this notice, proceedings will be initiated to recover the compensation award as arrears of land revenue. Copy of order dated 11-06-2021 passed by Hon'ble National Green Tribunal is enclosed for your reference and compliance of the same.


Deputy Commissioner
Chikkaballapura District
Chikkaballapura

Copy to for your kind information:

- 1) The Chief secretary of Karnataka, Vidhana soudha, Bengaluru
- 2) The Director, Dept of Mines and Geology, Khanija Bhavana, Bengaluru
- 3) Regional Directorate. (RD) Bengaluru, Nisarga Bhavan A-Block, 1st & 2nd Floors, Thimmaih road, 7th D Main, Shivanagar, Bengaluru – 79
- 4) The Joint Director, Dept of Mines and Geology, Ground Floor, BUDA Office Building, Mothi Circle, Ballari – 583101
- 5) Chief Controller of Explosives A and D wing, Block 1-8, 1st Floor, Shastri Bhavan, 26 Haddous Road, Nungambakkam, Chennai - 06
- 6) Environmental Officer, KSPCB, Chikkaballapura – 562101
- 7) Directorate General of Mines and Safety, Southern Zone, Bengaluru region, 7th Floor, Sir Vishweshwarayya Kendriya Bhavan, 1st Stage, Near Dommaluru Fly Over, Bengaluru – 71
- 8) Karnataka State Legal Services Authority, Bengaluru for your kind further necessary action as to identification of legal heirs along with their A/c Numbers.